

PART C—RULES REGULATING APPLICATIONS FOR AND  
PAYMENT OF THE SERVICES OF THE GOVERNMENT  
EXAMINER OF QUESTIONED DOCUMENTS.

The rules on the above subject were circulated to all Civil and Criminal Courts with Punjab Government endorsement No. 7206-H-53/62203, dated the 28<sup>th</sup> August, 1953 on letter No. 41/3/50-Police-II, dated the 6<sup>th</sup> July, 1953 from the Government of India, Ministry of Home Affairs, to all State Governments and are printed as Annexure to Chapter 9-A of High Court Rules and Orders, Volume III. The services of the Government Examiner of Questioned Documents can be availed of by Civil Courts in accordance with those rules.